זהובט הים גום אסו



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(असाधारण)

हिमाचल प्रदेश राज्यशासन द्वारा प्रकाशित

शिमला, ब्हरपतिवार, 3 जन, 1971/13 ज्येव्ट, 1893

GOVERNMENT OF HIMACHAL PRADICH

FINANCE DEPARTMENT NOTIFICATION

Simla-2, the 26th May, 1971

No. 13-3/71-Fin.-C.-In exercise of the powers conferred by section 6 of the Himachal Pradesh Contingency Fund-Act, 1971 (9 of 1971), the Governor of Himachal Pradesh is pleased to make the following Rules:-

THE CONTINGENCY FUND OF HIMACHAL PRADESH

RULES, 1971

1. These rules may be called the Contingency Fund of Himachal Pradesh Rules, 1971.

2. In these rules unless the context otherwise provides,-

- (i) "Finance Department" means the Finance Department of the Government of Himachal Pradesh.
- (ii) "Legislative Assembly" means the Legislative Assembly of the State of Himachal Pradesh.

3. The Contingency Fund of Himachal Pradesh shall be held by the Governor of Himachal Pradesh and shall be administered on behalf of and in the name of the Governor of Himachal Pradesh by the Secretary to Government of Himachal Pradesh, Finance Department.

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4. Advances from the Fund shall be male for the purpose of meeting unit respenditure only.

5. All applications for advances from the Fund shall be made by the Acministrative Departments to the Finance Department after obtaining the approval of the Minister in charge. The application shall give –

(i) brief particulars of the additional expenditure involved;

- (ii) the circumstances under which providen could not be included in the Budget;
- (iii) why its postponement is not possible:
- (iv) the amount required to be advanced from the Fund with full cost of the proposal for the year or part of the year as the case may be: and
- (v) the grant or appropriation under which supplementary provision will eventually have to be obtained.

6. If, in any case, after the order sanctioning an advance from the Contingency Fund has been issued in accordance with rule 4 and before action is taken in accordance with rule 8, it is found that the advance sanctioned will remain wholly or partly un-utilised, an application shall be made to the source sing authority for cancelling or modifying the sanction, as the case tous be.

7. A copy of the order sanctioning the advance, which shall specify the amount, the grant or appropriation to which in relates, and give brief particulars by sub-heads and units of appropriation of expenditure for which it has been sanctioned, shall be forwarded by the Finance Department to the Accountant-General. Himachal Pradesh,

8. (1) Supplementary estimates for all expenditure so financed shall be presented to the Legislative Assembly at infirst session meeting immediately after the advance is sanctioned. However, in exceptional circumstances to be recorded in writing, the Supplementary Estimates, when they cannot be presented to the Legislative Assembly in the ensuing session, may be so presented of a subsequent session.

Note: I-While presenting to the Legislative Assembly the estimates for expenditure induced from the Contingency Fund, a note to the following effect shall be appended to such estimates:-

"The expenditure is on a new service. A sum of Rs...... has been advanced from the Contingency Fund of Himachal Pradesh in the month of a service service and an equivalent amount is required to enable repryment to be made to that Fund".

The amount viz. ks.....can be found by reappropriation of savings within the grant and a token vote only is required.

A part of that amount viz. Rs.....can be found by reappropriation of savings within the grant and a vote is required for the balance viz. Rsonly.

(2) As soon as the Legislative Assembly has authorised additional expenditure by means of a Supplementary Appropriation Act, the advance or advance: made from the Contingency Fund, whether for meeting the expenditure incurred before the Supplementary Estimates were presented to the Legislative Ascembly or after they were so presented, shall be resumed to the Fund to the full extent of the appropriation made in the Act.

9. All advances sanctioned from the Contingency Fund to meet expenditure in excess of the provision for the service included in the Approprintion (Vote on Account) Act shall be resumed to the Contingency Fund as soon as the Appropriation Act in respect of the expenditure on the service for the whole year including the excess met from the advances from the Contingency Fund has been passed.

10. A copy of the order resuming the advance, which shall give a rence to the number and date of the order in which the original advance has made and to the Supplementary Appropriation Act referred to in rule 7. shall be forwarded by the Finance Department to the Accountant-General, Himmelini Pradesh.

11. Actual expenditure incurred against advances made from the Conungeacy Fund shall-be recorded in the account relating to the Contingency Fund in the same detail as it would have been shown if it has been paid out of the Consolidated Fund.

12. An account of the transaction of the Fund shall be maintained by the Finance Department in Form 'A' annexed to these rules.

GOVERNMENT OF HIMACHAL PRADESH FINANCE DEPARTMENT

FOR'S'A'

CONTINGENCY FUND OF HIMACHAL PRADESH

Amount of the Fund Rs. 50,00,000

J. Serial No.

Date of transaction. 2.

No. and name of the grant or appropriation. 3.

4. No. and date of the application for advance.

No. and date of the order making the advance. 5

Amount advanced. ir.

Balance. 7.

Supplementary Appropriation Act providing for the additional 4 expenditure.

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- 9. Amount of advance resumed.
- 10. Balance after resumption.
- 11. Initial of the officer in charge. Finance Department.
- 12. Remarks.

Note 1.- The balance should be struck after each transaction.

Note 2.- The amount of the advance, should be entered in with bluink when made and in red ink when resumed.

> By order, M. M. S. SRIVASTAVA, Secretary

प्रवन्धक, हिमाचल प्रदेश राजकीय मुझ्णालय जिल्ला- 3 हारा महिन तथा प्रकारिन